

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
7. 24.7.96	<p>Heard Shri B. Nayak, learned Counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel (Central). Shri Nayak has argued brought to my notice a representation filed by him before the Director General, Archeological Survey of India, Janpath, New Delhi-2 dated 3-6-1996 and the said authority is impleaded as Respondent No.2 in this Original Application. Shri Nayak does not want to contest this Original Application any further on merits. The Original Application is disposed of with a direction to Respondent No.2 to dispose of the representation of the applicant dated 3-6-96 within a period of three weeks from the date of receipt of a copy of this order. The applicant shall be bound by the orders of the Director General, Respondent No.2 in this regard. O.A. is disposed of. Till the representation is disposed of the transfer of the applicant is hereby stayed.</p> <p style="text-align: right;">Manas Mohanty Member (Admn.) 24/7/96</p>	<p>Replies to Counter has been filed. Copy served. The applicant Counsel has submitted the xerox copy of Medieval Artefacts.</p> <p>M.A. 507/96 has been filed for Amendment.</p> <p>For Order</p> <p>Apd- 23/7/96 Bench.</p> <p>Order no. 7. Dt. 24.7.96</p> <p>A copy of Order may be given to both the Counsel.</p> <p>Apd 26/7/96 Member 26.07.96 S.O. (2)</p> <p>Received copy of the order dt. 24/7/96</p> <p>Apd. Adm 24/7/96 for Respondent</p> <p>Received copy from dt 24.7.96 on behalf of Mr. Amritay Sinha Smt. Indrajeet Pan 30.7.96</p>	